

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Miscellaneous Application No.200/00987/2019
(in O.A. No.451/2016)

Jabalpur, this Wednesday, the 14th day of August, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER

1. Union of India,
Through its Secretary
Ministry of Defence Production
Raksha Bhawan
South Block
New Delhi 110001

2. The Secretary
Union Public Service Commission
Dhaulpur House, Shahjahan Road
New Delhi 110069

-Applicants

(By Advocate-Shri N.K. Mishra)

V e r s u s

Ravi Kumar Jain
S/o Late Komal Chand Jain
Aged about 65 years
R/o House No.869
Civil Ward No.3 Stadium Road
Damoh 470661 (M.P.) -

Respondent

O R D E R (Oral)

This Miscellaneous Application has been filed by the applicants (respondents in O.A.) for extension of three months'

time to execute the order of this Tribunal passed in O.A. No.451/2016.

2. Original Application No.451/2016 was allowed by this Tribunal on 18.09.2018 (Annexure MA/1). Against the said order, applicants approached Hon'ble High Court of Madhya Pradesh by filing Writ Petition No.2486/2019 which was dismissed at admission stage on 13.05.2019 (Annexure MA/4).

3. It is seen in the order dated 18.09.2018 that no time limit has been prescribed to grant all consequential benefits to the respondent (applicant in O.A.). As per instructions of Department of Personnel and Training (DoPT) dated 14.08.1987, the order of Tribunal should be implemented within six months where no such time limit is indicated. Since Hon'ble High Court has dismissed the aforesaid Writ Petition on 13.05.2019, a period of six months' from 13.05.2019 is granted to the applicants to comply the order of this Tribunal.

4. Accordingly, M.A. is disposed of.

**(Navin Tandon)
Administrative Member**

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